

a copy of Notification No GSR 988 dated the 29th August, 1959, making certain further amendment to the Coal Mines (Conservation and Safety) Rules 1954 [Placed in Library, See No LT-1592/59]

AMENDMENTS TO PUBLIC DEBTS RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, on behalf of Shrimati Tarkeshwari Sinha, I beg to lay on the Table, under sub-section (3) of Section 28 of the Public Debt Act, 1944, a copy of Notification No GSR 937 dated the 15th August, 1959 making certain amendments to the Public Debt Rules, 1946 [Placed in Library See No LT-1590/59]

12 16 hrs

MESSAGES FROM RAJYA SABHA

Secretary Sir, I have to report the following messages received from the Secretary of Rajya Sabha —

(1) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No 4) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 27th August, 1959, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill'

(2) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No 5) Bill 1959, which was passed by the Lok Sabha at its sitting held on the 27th August, 1959, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill'

(3) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of

Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No 6) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 27th August, 1959, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill'

(4) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 1st September, 1959, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join the Joint Committee of the Houses on the Bill to prohibit the giving or taking of dowry. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion'

Motion

'That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to prohibit the giving or taking of dowry, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee —

Pandit S S N Tankha, Shrimati T Nallamuthu Ramamurti, Shri Akhtar Husain, Gian Zail Singh, Shri Sheel Bhadra Yajee Shrimati Yashoda Reddy Shri Bhagirathi Mahapatra Shri Jethalal Hari-krishna Joshi Shrimati Rukmani Bai Shri Jugal Kishore, Shri N R Malkani, Shri Abdur Rezzak Khan Shri Devandra Prasad Singh Shri Abhimanvu Rath, Shrimati Jahanara Jaipal Singh'

12 16 hrs

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

ARMY HELP IN FLOODS IN AMBALA

Shri Raghunath Singh (Varanasi): Under Rule 197, I beg to call atten-